

In the said Criminal Rules of Practice and Circular Orders, 1958, for rule 377, the following shall be substituted, namely:-

“377: (364) All Processes issued by Criminal Courts shall be charged to Court-fees according to the rules framed under section 80 of the Madras Court-fees and Suits Valuation Act, 1955.”

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For sub-rule (3) of the above rule, the following shall be substituted, namely:-

“(3) This rule does not apply to processes to cause the attendance of witnesses for the prosecution in a warrant case or to processes to cause the attendance of witnesses on the application of the accused in such a case except where an order has been passed in that behalf under section 257(2) of the Code of Criminal Procedure.”

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